
**DEPARTMENT OF SCIENCE AND TECHNOLOGY JUNIOR
TECHNICAL ASSISTANT (GROUP 'C' POST) RECRUITMENT
RULES, 1993**

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**DEPARTMENT OF SCIENCE AND TECHNOLOGY JUNIOR
TECHNICAL ASSISTANT (GROUP 'C' POST) RECRUITMENT
RULES, 1993**

G.S.R. 19, dated 8th December, 1993. -In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, and in supersession of the Department of Science and Technology Junior Technical Assistant (Group 'C') Recruitment Rules, 1982, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Junior Technical Assistant in the Department of Science and Technology, namely :-

1. Short title and commencement :-

(1) These rules may be called the Department of Science and Technology Junior Technical Assistant (Group 'C' post) Recruitment Rules. 1993.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in Column 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit and other qualification,

etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in Columns 5 to 14 of the said Schedule.

4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name	No. of	Classification	Scale	Whether	Whether	Age limit
of the	post.		of	Selection	the benefit	for direct re
post.			pay.	post or	of added	cruits.
				Non-selec	years of	
				tion post.	service is	
					admissible	
					under rule	
					30 of	

					the C.C.S. (Pension)	
					rules. 1972.	
1	2	^ 3	4	5	6	-7
Junior	28*	General	Rs.140	Not	Not	Between 18
Tech	(1993)	Central	0-40-	applicable	applicable.	& 25 years.
nical	^Sub	Service	1800-			(Relaxable
Assis	ject to	Group 'C'	EB- 50-			for Govern
tant.	variation	Non-	2300.			ment ser
	depen	Gazetted				vants upto
	dent on	Non-				the age of 40
	work-	Ministerial.				years in the
	load).					case of ge
						neral can
						didates and
						45 years in
						the case
						of candi
						dates be
						longing to
						Scheduled
						Castes Sche
						duled Tri
						bes).
						Note :The
						crucial date
						for deter
						mining the
						age limit
						shall be the
						closing date
						for re
						ceipt of ap
						plications
						from the
						candidates
						in India land
						not the
						closing date
						prescribed
						for

						those in Assam, Nagal
						and, Tripura.
						Sikkim, La-
						dakh Division
						of Jammu
						& Kashmir
						State. Lahual
						Spiti district
						and Pangi
						Sub-Division
						of Cham-
						ba district
						in Himachal
						Pradesh, An
						daman and
						Nicobar Is
						lands and
						Laksha-
						dweep.
						In case re
						cruitment be
						ing made
						through the
						Employment
						Exchange,
						the crucial
						date for de
						termining the
						age limit shall
						be the last
						date upon
						which the
						Employment
						Exchanges
						have been
						asked to
						submit the
						names of

